

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

213. C.P. (IB)/1056(MB)2021

**IN THE MATTER OF**

Central Bank Of India Through Resolution Professional Jitendra Palande ... Petitioner  
Vs  
Sanjay Tanaji Bhade ... Respondent

Section 95(1) of Companies Act, 2013

**Order Delivered on 21.06.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Counsel for the petitioner

For the Respondent/PG: Adv. Yuvraj Shinde (VC)

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**ORDER**

**CP(IB)/ 1056(MB)/2021-** Learned counsel for the petitioner prays for a short adjournment. In view of the request made, adjourned to **25.07.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Manish Tiwari/